

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2385

ANSWERED ON:19.03.2002

SARKARIA COMMISSION REPORT

MOHAN RAWALE;RENUKA CHOWDHURY;SUSHIL KUMAR SAMBHAJIRAO SHINDE

**Will the Minister of HOME AFFAIRS be pleased to state:**

(a) whether the Government have accepted the recommendations of Sarkaria Commission about appointment of persons from politics as Governors and participation of former Governors in active politics;

(b) if so, the details thereof; and

(c) the details of progress with regard to implementation of the recommendations of the Sarkaria Commission Report on Centre-State relation?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS ( SHRI I.D. SWAMI )

(a) and (b): The Inter-State Council in its meeting held on 16.11.2001 has taken a view on the recommendations of the Sarkaria Commission relating to the appointment of Governors. The recommendations of the Sarkaria Commission and the view taken by the Inter-State Council on these recommendations are enclosed as Annexure-I. The Government has not yet taken a final decision on these recommendations.

(c) The Inter-State Council has taken a view on 230 recommendations out of 247 recommendations contained in the report of the Sarkaria Commission. Out of these 230 recommendations, 35 recommendations have not been accepted by the Inter-State Council / Administrative Ministries, 108 recommendations have been implemented and 87 recommendations are at different stages of examination / implementation in the Administrative Ministries and Departments concerned.

Annexure-I

CHAPTER IV

ROLE OF THE GOVERNOR

Para No. of Sarkaria Commission Report  
Recommendation of Sarkaria Commission  
Recommendation of the Inter-State Council

(1)

(2)

(3)

4.16.01

A person to be appointed as a Governor should satisfy the following criteria:

(i) He should be eminent in some walk of life.

(i) He should be an eminent person.

(ii) He should be a person from outside the State.

(ii) Agreed.

(iii) He should be a detached figure and not too intimately connected with the local politics of the State; and

(iii) He should be a detached figure and not connected with the local politics of the State.

(iv) He should be a person who has not taken too great a part in politics generally, and particularly in the recent past.

(iv) Not agreed.

In selecting a Governor in accordance with the above criteria, persons belonging to the minority groups should continue to be given a chance as hitherto. (Paragraph 4.6.09)

Agreed

4.16.02

It is desirable that a politician from the ruling party at the Union is not appointed as Governor of a State which is being run by some other party or a combination of other parties.

(Paragraph 4.6.19)

Not accepted in view of the decision on recommendation in para no. 4.16.03.

Para No. of Sarkaria Commission Report  
Recommendation of Sarkaria Commission  
Recommendation of the Inter-State Council

(1)

(2)

(3)

4.16.03

In order to ensure effective consultation with the State Chief Minister in selection of a person to be appointed a Governor, the procedure of consultation should be prescribed in the Constitution itself by suitably amending Article 155.

(Paragraph 4.6.25)

The Constitution may be suitably amended to make the consultation with State Chief Minister obligatory.

4.16.08

As a matter of convention, the Governor should not, on demitting his office, be eligible for any other appointment or office of profit under the Union or a State Government except for a second term as Governor or election as Vice-President or President of India. Such a convention should also require that after quitting or laying down his office, the Governor shall not return to active partisan politics.

(Paragraph 4.9.04)

Governor should be allowed a second term but he would not be expected to return to active politics after demitting office. However, he will be eligible for election to the offices of Vice-President or President of India.